[Shri Morarji R. Desai]

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Rules, 1940. [Placed in Library. See No. LT-169/77 for (i) to (vi)].

Ministry of Home Affairs Order

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHAR AN SINGH): Sir. I beg to lay on the Table, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957, a copy (in English and Hindi) of the Ministry of Home Affairs Order No. 100|77-LSG., dated the 21st March, 1977, making amendment in the Ministry of Home Affairs Order No. U-13021/77/75-Delhi (i) dated the 24th March, 1975. [Placed in Library. See No. LT-117/77].

- I. Report (1975-76) and Accounts of the **Hindustan Organic chemicals Limited** and Related Papers.
- II. Report (1975-76) and Accounts of the **Indian Drugs and Pharmaceuticals** Limited, New Delhi and Related Papers
- III. Report (1975-76) and Accounts of the Hindustan Antibiotics Limited, pimari and Related Papers
- IV. Report (1975-76) and Accounts of the indo.Rurma Petroleum Company Limited, Calcutta and Rfi-lated Papers

THE MINISTER OF CHEMICALS AND FERTILIZERS AND PETROLEUM (SHRI H. N. BAHUGUNA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, T956, a copy each (in English and Hindi) of the following papers:

I. (a) Fifteenth Annual Report and Accounts of the Hindustan Organic Chemicals Limited for the year 1975-76, together with the Auditors' Report on Accounts and the comments of 1fhe Comptroller and Auditor General of India thereon

- (b) Review by Government on the working of the Company. [Placed in Library. See No. LT-236/77 for $(a_n)_a r-d$ (b)].
 - II. (a) Fifteenth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1975-76, together with the Auditors 'Report on the Accounts and the comments of the Comptroller and Auditor General of Indian thereon.
- Ob) Review by Government on the working of the Company. [Placed in Library. See No. LT-237/77 for (a) and (b)].
 - III. (a) Twenty-second Annual Report and Accounts of the Hindustan Antibiotics Limited, Pimpri, for the year 1975-76, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review toy Government on the working of the Company. [Placed in Library. See No. LT-238/77 for (a) and (b)].
 - Sixty-eight IV. (a) Annual port and Accounts of the mdo-Petroleum Burma Company Limited, Calcutta, for the year 1'97o-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the Company. [Placed in Library. See No. LT-171/77 for (a) and (b)].
 - I. The Tamil Nadu Requisitioning and **Acquisition of Immovable Property** (Amendment) Act, 1977
 - II Notifications of the Ministry of Works and Housing and Relate* Papers.

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Btt. Notifications of the Government of Tamil Nadu and Related Papers.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table:

- I. A copy (in English and Hindi) of the Tamil Nadu Requisitioning and Acquisition of Immovable Pro perty (Amendment) Act, 1977 (No. 6 of 1977), enacted by the Presi dent, under sub-section (3) of sec tion 3 of the Tamil Nadu State Legis'ature (Delegation of Power) Act, 1976. [Placed in Library. See No. LT-2|77].
- II. A copy each (in English and Hindi) of the following Notifica tions of the Ministry of Works and Housing under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with Explanatory Memo randa thereon:-
 - (i) Notification G.S.R. No. 958(E), dated the 29th December, 1976, publishing the Urban Land (Ceiling and Regulation) Ninth Amendment Rules, 1976
 - (ii) Notification G.S.R. No. 33, dated the 1st January, 1977, publishing the Urban Land (Ceiling and Regulation) Tenth Amendment Rules, 1976.
 - (iii) Notification G.S.R. No. 183, dated the 5th February, 1977, publishing the Urban Land (Ceiling and Regulation) Tenth Amendment Rules, 1977. [Placed in Library. See No. LT-172/77 for (i) to (iii)L
 - (iv) Notification G.S.R. No. 136(E), dated the 30th March, 1977, publishing the Urban Land (Ceiling Regulation) Third Amendment Rules, 1977. [Placed in Library. See No. LT-239/77].

- HI. A copy each of the following Notifications of the Government of Tamil Nadu, under subsection (2) of section 70 of the Tamil Nadu Slums Areas (Improvement and Clearance) Act, 1971. read with subclause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with an Explanatory Memorandum (in English and Hindi) giving reason* for not laying simultaneously the Hindi versions of the Notifications.
 - (i) Notification G.O. Ma. No. 43, Housing, dated the 11th February, 1976, publishing amendments
 - to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
 - (ii) Notification G.O. Ms. No. 44, Housing, dated the Hth February, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service, Rules, 1972.
 - (iii) Notification G.O.Ms. No. 752, Housing Department, dated the 23rd June, 1976, publishing an amendment to the Tamil Nadu Board Slum Clearance Non-Tech Subordinate Service Rules: nical 1972.
 - '(iv) Notification G.O. Ms. No. 753, Housing Department dated the 23rd June, 1976, publishing an amendment to the Tamil Nadu Clearance Board Engineer ing Officers Service Rules, 1972.
 - (v) Notification G.O. Ms. No 689, Housing dated the 9th June, 1976, publishing an amendment to-the Tamil Clearance Board Non-Slum Technical Subordinate Service Rules, 1972

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- (vi) Notification G.O. Ms. No. 843, Housing Department, dated the 16th June, 1976, publishing 1 amendments to the Tamil Nadu Slum Clearance Board Non-Technical Officers Service Rules, 1972.
- (vii) Notification G.O. Ms. No. 903, Housing Department, dated the 24th June, 1976, publishing an amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
- (viii) Notification G.O.Ms. No. 1050, Housing Department dated j the llth August, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Service Rules, 1972.
- (ix.) Notification G.O.Ms. No. 1207, Housing dated the 15th October, 1976.

[Placed in Library. See No. LT-174/77 for (i) to (ix)].

I. Amendments to the Tamil Nadu Urban Land Tax Rules, 1966 and Related Papers

II. Amendments to the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976 and Related Papers

III. Notifications of the Ministry of Works ^{an}d Housing

SHRI SIKANDAR BAKHT: Sir, I also beg to lay on the Table the following papers:—

I. A copy of the following Notifications of the Government ₀f Tamil Nadu, publishing amendments to the Tamil Nady Urban Land Tax Rules, 1966, under section 43 of the Tamil Nadu Urban Land Tax Act, 1966, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with j an Explanatory Memorandum (in j .English and Hindi) giving reasons

for not laying simultaneously the Hindi versions of the Notification:—

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- (i) Notification G.O.Ms. No. 2014, Revenue, dated the 1st Octo ber, 1975.
- (ii) Notification G.O.Ms. No. 2015, Revenue, dated the 1st Octo ber, 1975.
- (iii) Notification G.O.Ms. No. 2084, Revenue, dated the 29th October, 1975.
- (iv) Notification G.O.Ms. No. 3781 R2/76-4, Revenue, dated the 16th June, 1976.

[Placed in Library. See No. LT-176/77 for (i) to (iv)].

- II. A copy of the following Notifications of the Government of Tamil Nadu publishing amendments to the" Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976, under section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with an Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications—
 - (i) Notification G.O.Ms. No. 2143, Revenue, dated the 19th October, 1976.
 - (ii) Notification G.O.Ms. No. 2275, Revenue, dated the 24th November, 1976.
 - (iii) Notification G.O.Ms. No. 2604, Revenue, dated the 23rd December, 1976.
 - (iv) Notification G.O.Ms. No. 391, Revenue, dated the 22nd February, 1977.

[Placed in Library. See No. LT-173/77 for (i) to (iv)].

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Works and Housing:—
 - (i) Notification G.S.R. No. 84, dated the 1st January, 1977-